

with Government and other expansion plans?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) An article was published in India Today dated February 28, 1983.

(b) Import of polyester filament yarn is permissible under the prevailing policy.

(c) Such matters are considered taking into account relevant aspects.

**News Item "Fewer Harijan Women Workers in Coal Mines"**

7923. SHRI A.K. ROY : Will the Minister of ENERGY be pleased to state :

(a) whether his attention has been drawn to the news item in Indian Express dated 16 March, 1983 under the caption, "Fewer Harijan women workers in Coal Mines"; if so, the facts thereof;

(b) whether it is a fact that thousands of old tribal and Harijan workers have been removed from the rolls in the last five years showing them as resigned while in new recruitment even the statutory provision of reservation for the SC and ST is not being observed if so, facts in detail; and

(c) whether he proposes to save the Harijans and tribals in employment in the BCCL?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) (a) A report appeared in the Indian Express dated 16.3.1983 under the said caption. The report states, *inter alia*, that there is a steady fall in the number of women workers and that in the fresh recruitment, the intake of SC/ST candidates is meagre in BCCL.

(b) and (c) Information is being collected and will be laid on the Table of House.

**Regularisation of Persons doing sweeping and clearing Jobs in N.F.L. at Panipat Unit**

7924. SHRI RAM VILAS PASWAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether persons doing the sweeping and cleaning jobs have been regularised in NFL, Panipat under the Government of India under the Contract Labour (Regulation and Abolition Act, 1970) which prohibits employment of Contract Labour on and from 1.3.1977 for sweeping and cleaning;

(b) if so, on which date they have been regularised: and

(c) if not, the reasons thereof ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) to (c) Details in this regard are being ascertained.

**मंत्रालय में अनुसूचित जातियों और अनुसूचित जनजातियों के कर्मचारी**

7925. श्री राम विलास पासवान : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) मंत्रालय के विभिन्न विभागों में कर्मचारियों की श्रेणीवार संख्या कितनी है;

(ख) उनमें अनुसूचित जातियों और अनुसूचित जनजातियों के कर्मचारियों की श्रेणीवार संख्या और प्रत्येक श्रेणी में उनकी प्रतिशतता कितनी है;

(ग) क्या प्रत्येक श्रेणी में अनुसूचित जाति और अनुसूचित जनजाति के लिए निर्धारित कोटा पूरा कर लिया गया है;

(घ) यदि नहीं, तो शेष कोटे को पूरा करने के लिए सरकार कौन से विशिष्ट कदम उठा रही है;

(ङ) क्या सरकार उन अधिकारियों के विरुद्ध कार्यवाही करती है जो जानबूझकर अनुसूचित जातियों और अनुसूचित जनजातियों के व्यक्तियों को नियुक्त नहीं करते जबकि ऐसे योग्य उम्मीदवार उपलब्ध होते हैं; और

(च) यदि हां, तो कितने अधिकारियों के विरुद्ध अब तक कार्यवाही की गई है और किस प्रकार की कार्यवाही की गई है ?

सूचना और प्रसारण मंत्रालय में तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) (च) सूचना एकत्र की जा रही है और उसको सदन की मेज पर रख दिया जायेगा ।

#### Installation of Telephone Exchange at Tauni Devi in District Hamirpur

7926. PROF. NARAIN CHAND PARASHAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the case of installation of a Telephone Exchange at Tauni Devi in District Hamirpur of Himachal Pradesh has been referred to the P.T.C.C. for clearance, on account of the power parallelism;

(b) if so, whether the Committee has given the clearance and the date on which it has been given; and

(c) if so, the likely date by which clea-

rance would be given and the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL : (a) Yes, Sir.

(b) and (c) The case was referred to P.T.C.C. during March, 1983. The Committee has asked for additional details to examine it. It normally takes about three months for examination and issue of clearance after complete details are available.

#### Protection of Minority Share Holders in event of Amalgamation Companies

7927. SHRI ARJUN SETHI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have made suitable arrangements for the protection of the interests of the minority share-holders who are not in the management in the event of transfer of controlling shares leading to the take-over of a firm; and

(b) if so, what are the details in this regard ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) and (b) The Standing Committee of the Presidents of Stock Exchanges in India has gone into the question of affording suitable protection to the interests of the minority share-holders in the event of a change in the controlling interest of a company. The various recommendations made by them are under the consideration of the Government.

Certain recommendations made in this regard by Sachar Committee (copy laid down on the Table of the House on 30.8.78) would also be taken into account while taking a final decision on this subject.